

THE REPRESENTATION OF THE PEOPLE
(AMENDMENT) ACT, 1992

No. 38 of 1992

[4th December, 1992.]

An Act further to amend the Representation of the People Act, 1950

BE it enacted by Parliament in the Forty-third Year of the Republic of India as follows:—

Short
title and
com-
mence-
ment.

1. (1) This Act may be called the Representation of the People (Amendment) Act, 1992.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amend-
ment of
section 7.

2. In section 7 of the Representation of the People Act, 1950 (hereinafter referred to as the principal Act),—

43 of 1950.

(a) in sub-section (1), for the words, brackets, figures and letters "sub-sections (1A) and (1B)", the words, brackets, figures and letters "sub-sections (1A), (1B) and (1C)" shall be substituted;

(b) after sub-section (1B), the following sub-section shall be inserted, namely:—

"(1C) Notwithstanding anything contained in sub-section (1), twenty seats shall be reserved for the Scheduled Tribes in the Legislative Assembly of the State of Tripura to be constituted at any time after the commencement of the Representation of the People (Amendment) Act, 1992."

Insertion
of new
section
9B.

3. After section 9A of the principal Act and before the sub-heading "*The State Legislative Councils*", the following section shall be inserted, namely:—

Power of
Election
Commis-
sion to
determine
certain.

"9B. (1) As soon as may be after the coming into force of the Representation of the People (Amendment) Act, 1992, the Election Commission shall, having regard to the provisions of the Constitution and the principle specified in clause (d) of sub-section (1) of section 9 of the Delimitation Act, 1972, determine the three

76 of 1972.

15.12.1992, Vide Notification No. S.O. 888(E) dated 5-12-1992, Gazette of India, Extraordinary, 1992, PL-II, Sec 3(ii).

assembly constituencies in the State of Tripura in which the three additional seats for Scheduled Tribes, as increased by sub-section (1C) of section 7, shall be reserved.

constituencies to be reserved for Scheduled Tribes in the State of Tripura.

(2) The Election Commission shall,—

(a) publish its proposals under sub-section (1) in the Official Gazette and also in such other manner as it thinks fit;

(b) specify a date on or after which the proposals will be further considered by it;

(c) consider all objections and suggestions which may have been received by it before the date so specified;

(d) hold, for the purpose of such consideration, if it thinks fit so to do, one or more public sittings at such place or places in the State as it thinks fit;

(e) after considering all objections and suggestions which may have been received by it before the date so specified, determine, by order, the three assembly constituencies in the State in which the said three additional seats shall be reserved for the Scheduled Tribes and cause such order to be published in the Official Gazette; and, upon such publication, the order shall have the full force of law and shall not be called in question in any court and the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, shall be deemed to have been amended accordingly.

(3) Every order made under sub-section (2) shall, as soon as may be after it is published under that sub-section, be laid before the Legislative Assembly of the State of Tripura.”